

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF NECCON POWER & INFRA LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	NECCONPOWER & INFRA LIMITED
2.	Date of incorporation of corporate debtor	27/12/1984
3.	Authority under which corporate debtor is incorporated/registered	Ministry of Corporate Affairs, ROC Shillong
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27109AS1984PLC002275
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered office:</b> Khetan Bhawan Seuni Ali, A.T Road, Jorhat, PIN: 785001, Assam <b>Corporate Office :</b> 416, 4 <sup>th</sup> Floor, City Plaza, Space Cinema Complex, Banipark, Jaipur -302016 (Rajasthan)
6.	Insolvency commencement date in respect of corporate debtor	13/06/2025 (downloaded from NCLT website dated 15/06/2025)
7.	Estimated date of closure of insolvency resolution process	10/12/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>MANISH AGARWALLA</b> Regn no :IBBI/IPA-001/ IP-P-02082/2020-2021/13198
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Room No9,5 <sup>th</sup> Floor, Parmeshwari Building, Chatribari, Guwahati 781001 Email : camanishagarwalla@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Room No 1 & 2, 2 <sup>nd</sup> Floor, Parmeshwari Building, Chatribari, Guwahati 781001  Email : cirp.necconpowerinfra@gmail.com
11.	Last date for submission of claims	27/06/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the NECCON POWER & INFRA LIMITED on **June 13, 2025** [downloaded from NCLT Website dated 15.06.2025)

The creditors of NECCON POWER & INFRA LIMITED, are hereby called upon to submit their claims with proof on or before [insert the date falling fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date 16.06.2025  
Place: Guwahati



*Manish Agarwalla*  
Name: **MANISH AGARWALLA**  
Interim Resolution Professional :  
IBBI/IPA-001/IP-P-02082/2020-2021/13198